



Exchange Rate	FOB in Rs.ie 10x13	FOB value for rewards ie FOB value as in colmn no14 or Rs 25000 whichever is less	Rate of Entitlement as per Appendix 3B (Part 2) (%)	Entitlement Amount (in Rs.)	Late Cut % if any	Late cut Amount(in Rs.)	Entitlement after Late Cut (in Rs.)
(13)	(14)	15	(16)	(17)	(18)	19	20
				(17) = (15) X(16)		19=17X18	20=17-19
-			-	-	-		-
Foreign Post Office /Airport details from where Exported using e - commerce (21)	Sr No of category of export in appendix 3C (22)						

4. Number of Split Certificates required (in multiples of Rs 5 lakhs each):

5. Port of Registration for the purpose of imports.(The port of registration shall be the port from which export has taken place)

6. DECLARATION / UNDERTAKING

1	<p>I/We hereby certify that :</p> <p>E. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):</p> <p>(i) The Customs Act, 1962,  (ii) The Central Excise Act 1944,  (iii) Foreign Trade (Development &amp; Regulation) Act 1992,  (iv) The Foreign Exchange Management Act,1999; and  (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974</p> <p>F. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;</p> <p>G. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch</p>
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	Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
2	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
3	I/We hereby certify that that particulars and statements made in this application are true and correct and nothing has been concealed or held therefrom. I/We fully understand that any information furnished in the application if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.
5	I hereby declare that no benefit under MEIS, was availed (or applied for) previously against Shipping Bills/Airway Bill currently included in this application. I also declare that none of the consignment in respect of which claim is filed in this application is subsequently returned by the customer. In case it is returned in future,I undertake to refund the rewards granted with interest rates as prescribed under section 28AA of Customs Act, 1962.
6	I hereby declare that in terms of Para 3.17 of FTP, this application does not contain any exports in contravention to this provision.
7	I hereby declare that the Exported Product/goods and markets are covered under Appendix 3B and the exports, for which this application is being filed, are made on or after the respective admissible date of export, as indicated in relevant Appendix. I further declare that the Shipment documents contains declaration of intent of claiming rewards under MEIS specified in para 3.14 of HBP .
8	I hereby declare that export product for which the duty credit scrip is being claimed does not contain any product which is-listed as ineligible export categories / sectors in per Para 3.06 of FTP.
9	I fully understand that RA or any other agency, at any time, may ask me to provide documents on the basis of which rewards was granted and which are not submitted in original .I undertake to provide any such details/documents without any delay on my part. In case I am not able to provide such documentary evidence, I undertake to refund the amount of scrip in cash with interest at the rate prescribed under section 28AA of Customs Act, 1962, from the date of such scrip as prescribed in FTP and HBP and shall also be liable for penal action as per FTDR act.

**Tick the box as acceptance of declaration/ undertaking and fill in the details below.**

Signature of the Applicant		
Name		
Designation		
Official	Flat/Plot/Block No	
Address	Street/Area/Locality	
	City	
	State	

	PIN Code														
Telephone No.	Country														
	Code ----- Area Code ----- Phone number														
		--					--								
Fax No.		--					--								
Email															
Place:															
Date:															

**Enclosure (A) to ANF 3D**

**CERTIFICATE OF CHARTERED ACCOUNTANT (CA) / COST AND WORKS ACCOUNTANT (ICWA)/ COMPANY SECRETARY (CS)**

I have examined prescribed registers and also relevant records of M/s..... having IEC Number ..... in respect of their claim\_for Export of goods through courier or foreign post offices using e-Commerce under Merchandise Exports from India Scheme (MEIS) for the period from ----To----- for Rs ----- ..... and certify that

1.	Bills, Invoices, Forward Inward Remittance Certificates (FIRCs), Bank Realization Certificates, Certificate from international credit card companies, and evidences of foreign exchange earnings have been examined and verified by me.
2	The claim is in accordance with exports of specified goods/category listed in appendix 3C of FTP. The claim is in accordance with conditions laid down in para 3.05 of FTP .The Shipment documents contains declaration of intent of claiming rewards under MEIS specified in para 3.14 of HBP .
3.	Export of goods for which benefit is claimed does not include ineligible exports as listed under Para 3.06 of FTP 2015-20.
4.	Neither I, nor any of my / our partners is a partner, director, or an employee of above-named entity, its Group companies or its associated concerns.
5	None of the consignment in respect of which claim is filed in this application is subsequently returned by the customer.
6	None of the consignment in respect of which claim is filed in this application is previously claimed by the applicant.

7.	The details of exports contained in the application are certified as under
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**Details of Export :**

Shipping Bill Details and Other details											
Sl No	Shipping Bill/Airway Bill Number	Date of Shipping Bill/Airway Bill	Port Code	Let export date	ITC (HS) code	Product Description as per Shipping Bill	Country Name and Relevant SI No. of Appendix 3B( Part 1)	Product SI No. of Appendix 3B (Part 2)	Realized FOB value of Exports or FOB value as given in S/B/Airway bill, whichever is less (in free foreign exchange)		Date of realization
									Value	Currency Code	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

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				(17) = (15) X(16)		19=17X18	20=17-19
Foreign Post Office /Airport details from where Exported using e-commerce (21)	Sr No of category of export in appendix 3C (22)						

I fully understand that any statement made in this certificate, if proved incorrect or false, will render me liable to face any penal action or other consequences as may be prescribed in law or otherwise warranted.													
Signature of CA/ICWA/CS													
Name of the Signatory													
Designation													
Membership No.													
Official Address		Flat/Plot/Block No											
		Street/Area/Locality											
		City											
		State											
		PIN Code											
Telephone No.		Country											
		Code ----- Area Code ----- Phone Number											
				--					--				
Fax No.				--					--				
Email :													
Place:													
Date:													

**Landing Certificate**  
**To Whom So Ever It May Concern**

We hereby certify that M/s \_\_\_\_\_ having I.E. Code \_\_\_\_\_ has exported \_\_\_\_\_, as per details given below:

S.No.	Shipping Bill/ Airwaybill No.	Dtd	Port of Loading	Port of Discharge	Country of Final Destination	Date of Arrival/ Delivery

We M/s XYZ Pvt. Ltd. are the accredited agents of the concerned goods carrier on the date of issuance of the tracking document. We have verified that this proof of landing goods in relevant notified market is given based on information available in goods carriers' backup database and we have issued this document accordingly. This certificate has been issued as per para 3.03(f) of H.B.P 2015-20

For XYZ Pvt. Ltd.

Authorized Signatory

**Name:**  
**Designation:**  
**Place:**  
**Date:**